

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00366/2018

Chandigarh, this the 23rd day of March, 2018

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Ved Parkash, aged about 60 years, son of Sh. M.R. Sharma, Enquiry-cum-Reservation Supervisor, Railway Station, Chandigarh, R/o House No.655, Near New Gopal Krishan Mandir, Darya, Chandigarh (Group-C).

....APPLICANT

(Present: Mr. Sandeep Siwatch, Advocate)

VERSUS

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Commercial Manager, Northern Railway, New Delhi.
3. Divisional Railway Manager (P), Northern Railway, Ambala Cantt.
4. Divisional Personnel Officer, Northern Railway, Ambala Cantt.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable him to file detailed representation, for redressal of his grievances, before the Competent Authority, at the first instance.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

Needless to mention, if the applicant files such representation, within a period of one week, then the same would be decided by the Competent Authority, by passing a speaking & reasoned order, and in accordance with law, within a period of three weeks thereafter.

Meanwhile, the respondents are directed to maintain the status quo with regard to the posting of the applicant.

Copy ***dasti***.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 23.03.2018.

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